IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI.

CP-168/95 in DA-1208/95

Date of decision 22-9-95

Hon'ble Shri B.K.Singh, Member (A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Smt.J.Vijayalakshmi w/o Shri P.madhakrishnan Nair, r/o E-6,Ist Staff Orts.ISI,Katwaria Sarai, New Delhi-110016

... Petitioner

(None for the petitioner)

Vs.

- 1. Shri Vinod Malhotra, Joint Secretary, Ministry of Textiles, Udyog Bhawan, New Delhi.
- 2. Shri Vinod Malhotra, Commissioner of Payments, 7th Floor, Ashok Estate, 24, Barakhamba Road, New Delhi-110001
- 3. Shri K.R. Tyagi,
 Asstt.Accounts Officer D/O
 Commissioner of Payments 7th Floor,
 Ashoka Estate, 24, Barakhamba Road,
 New Delhi.

... Respondents

(By Advocate Shri M.K.Gupta)

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ORDER (ORAL)

(Hon'ble Shri B.K.Singh, Member (A))

On 21-9-95 we had granted last opportunity to the applicant. Neither the applicant nor the counsel for the applicant is present. Since the reference in C.P. was regarding the order dated 26-7-95 relieving the petitioner from her duties as Senior Personal Assistant, the said order dated 26.7.95 has since been cancelled vide order dated 22.8.95. Learned counsel appearing on behalf of the respondents has drawn our attention to the Annexure R-II enclosed in their reply to the CP-168/95 in DA 1208/95. He has further statedthat this order was passed because of some communication gap between

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In view of the fact, that the said order which had resulted in filing the CP, has since been cancelled and the applicant is not present after giving him opportunity. Therefore, and presumption is that no grievance survives to her. In the circumstances notices issued to the respondents on the C.P. are discharged and the record is consigned to the record room.

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(Smt.Lakshmi Swamainthan)

Member (J)

(B.K.Singh)

Member (A)

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